

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-348/ND/2018

In the matter of :

Modi Hitech. India Ltd

....PETITIONER

vs.

AGTEC Industries (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 20.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

No appearance on the part of petitioner. On going through the record, it is seen that on 18.7.2018 also, there was no appearance on the part of petitioner and even on that day, it was specifically stated in the Order that non-appearance of the petitioner will result in dismissal of the petition for non-prosecution. In spite of that, there has been no appearance. In the circumstances, this Tribunal is constrained to dismiss this petition for non-prosecution on the part of petitioner.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit